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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
NO. HC.VII-06/11628/2024/A

From :- **Shri Chatra Bhukhan Gogoi,**
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
Shri Pranjal Bora,
Presiding Officer,
Industrial Tribunal, Cachar, Silchar

Dated Guwahati, the 9th December, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**

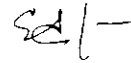
Ref:- Your letter no. ITS.03/2024/417, dated 03.12.2024 &
This Registry's letter no. HC.VII-06/11439/2024/A, dated 4th November,
2024

Sir,

With reference to the above, I am directed to inform you that partial modification has been made to the Leave Travel Concession (LTC) permission for the block period 2022-2024 by way of carry forward, granted to you vide this Registry's letter no. HC.VII-06/11439/2024/A, dated 04.11.2024. Now, you have been allowed to avail Headquarters Leave permission from the evening of 10.01.2025 till the morning of 20.01.2025, instead of 11.01.2025 till the morning of 20.01.2025.

All other permissions granted in the aforementioned LTC permission, as stated in this Registry's letter no. HC.VII-06/11439/2024/A, dated 04.11.2024, will remain unchanged.

Yours faithfully,



REGISTRAR (VIGILANCE)

Memo No. HC.VII-06/11629-11631/2024/A. Dated 9th December, 2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
3. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.


REGISTRAR (VIGILANCE)

09.12.2024